

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(CAA)-313(PB)/2017

IN THE MATTER OF:

Telenor (India) Communication Pvt. Ltd. And.....Petitioner
Bharti Airtel Ltd.

SECTION : UNDER SECTION 230-232

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

For the Petitioner(s): Mr. Arun Kathpalia, Senior Advocate
Mr. Sanjeev Puri, Senior Advocate with Mr. V.P. Singh,
Mr. Bharat Apte, Mr. Rushil Oberoi and Mr. Shantanu
Tiwari, Advocates

For the Respondent(s): Ms. Lakshmi Gurung, Ms. Easha Kadian and Mr. Omkar
Singh, Advocates for Income Tax Dept.

For the OL: Mr. Aobhas Singh, Advocate

For the UOI: Mr. Kamal Kant Jha, Senior Panel Counsel for Dept. of
Telecommunication

For the RD(NR): Mr. Manish Rai, Company Prosecutor

ORDER

Arguments heard. Order reserved.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)